

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3066 of 2020

1. Motu Mandal @ Sukhdev Mandal
2. Mansa Mandal @ Mansa Ram Mandal petitioners

Versus

The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the petitioners : Mr. Rohit Agarwal, Advocate

For the State : Mr. P.D. Agarwal, Spl.P.P.

02/21.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

The learned counsel for the petitioners, on instruction, submits that the petitioners have surrendered before the learned court below in connection with the present case and hence, the present anticipatory bail application has become infructuous.

In view of the said submission, the present anticipatory bail application is dismissed as infructuous.

(Rajesh Shankar, J.)

Manish